

## Annexure II : Limits for Ways and Means Advances to State Governments

(Rs. crore)				
Date	Minimum balance Total for States		Ways and Means limits (expressed as a multiple of the minimum balance)	
1	2	3	4	
		Normal/Clean	Special/Secured	
1. April 1, 1937 (effective April 1, 1938) (Provincial Governments/Part A States)	1.95	1 (1.95)	*	
2. April 1, 1953 (Part A and Part B States)	a) 3.94 on Friday b) 3.38 on days other than Friday c) 4.50 before repayment of Ways & Means Advances	2 (7.88)	2.00 for each State	
3. March 1, 1967	6.25	3 (18.75)	6 (37.50)	
4. May 1, 1972	6.50 +	12 (78.0)	6 (42.66)	
5. May 1, 1976	13.0	10 (130.0)	10 (130.0)	
6. October 1, 1978	13.0	20 (260.0)	10 (130.0)	
7. July 1, 1982	13.0	40 (520.0)	20 (260.0)	
8. October 1, 1986				
a) April-September	13.0	52 (676.0)	20 (260.0)	
b) October-March	13.0	48 (624.0)	20 (260.0)	
9. March 1, 1988	13.30	56 (744.80)	20 (266.0)	
10. November 1, 1993	13.30	84 (1,117.20)	32 (425.60)	
11. August 1, 1996	13.30	168 (2,234.40)	64 (852.20)	
12. March 1, 1999	**	** (3,685.00)	++	
13. February 1, 2001	**	** (5,283.00)	++	

The figures in brackets in columns 3 and 4 are the total monetary limits for all the States.

\* Secured Ways and Means Advances were occasionally granted on an *ad hoc* basis.

+ The increase of Rs.0.25 crore over the figure for 1967 was due to the fixation of minimum balances for four States *viz.* Himachal Pradesh, Manipur, Meghalaya and Tripura. There was no revision for other States.

\*\* The minimum balance revised upwards linking it to the same base as for WMA. The base for the revised WMA limits will be three -year average of revenue receipts plus capital expenditure.

++ The limit for special WMA liberalised, no upper limit on special WMA. Special WMA to be provided against actual holdings of Government securities.